G.S.R. 121.—In exercise of the powers conferred by section 8 of the Cinematograph Act, 1932 (37 of 1952), the Central Government hereby makes the following rules further to amend the Cinematograph (Certification) Rules, 1983, namely:

1. Short title and commencement.—(1) These rules may be called the Cinematograph (Certification) (amendment) Rules, 1995.
   (2) They shall come into force with effect from 1-5-95.

2. In the Cinematograph (Certification) Rules, 1983,—
   (1) in rule 22, after sub-rule (5), the following sub-rule shall be inserted, namely:
   "(3A) Nothing in sub-rules (4) and (5) shall affect the disclosure of names of persons in the certificate granted by the Board'.
   (2) in rule 35, in sub-rule (1), after the word s and letter "or 'S'" the following words and letters shall be substituted, namely
   "or 'V/U' or 'V/A' or 'V/UA' or 'V/S' ':
   (3) in rule 35, for the sub-rule (3) and the Table thereunder, the following shall be substituted, namely:
   "(3) The prescribed mark of the Board shall be a film copy of the certificate, that is a trailer certificate, which shall be affixed to the film and always exhibited with it. The trailer certificate shall be for such duration as one can read it on the screen:
   Provided that Part I of the certificate shall be shown for a minimum duration of 10 seconds:
   Provided further that if there are no excisions or modifications ordered by the Board, Part II of the certificate need not be shown.''
   (4) in the Second Schedule, for the Forms IV, IV-A, V, V-A, VI, VI-A, VII and VII-A, the following forms shall be substituted, namely:

FORM IV

(See rule 35(1))

GOVERNMENT OF INDIA

CENTRAL BOARD OF FILM CERTIFICATION

Certificate for unrestricted public exhibition

Certificate No. ———— dated ————

Part I

(Film) ————

(Gauge) ———— (Length) ———— Metres. (Reels)

1. The following members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal, having examined the above film, certify that it is fit for unrestricted public exhibition, that is, 'U' certificate after the excisions and modifications indicated in Part II below.

   (1) ————
   (2) ————
   (3) ————
   (4) ————
   (5) ————

2. Further certified that the excisions and modifications imposed by the above panel have been actually carried out.

   Chairman

Part II

1. Particulars of excisions and modifications subject to which the certificate has been granted:

2. This certificate has been issued under rule 35 of the Cinematograph (Certification) Rules, 1983 framed under the Cinematograph Act, 1952.

452 G1/95—11
3. In the event of a copy of the film being prepared in a gauge other than that mentioned in the certificate, the certified length shall be deemed to be corresponding length appropriate to that gauge. However, this certificate is not valid for video films.

4. Name of applicant

5. Name of producer

Date:

Chairman

FORM IV-A
[See rule 35(1)]
GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION
Certificate for video film for unrestricted public exhibition
Certificate No. dated

Part I

(Video film)

(Running time)

1. The following members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal, having examined the above video film, certify that it is fit for unrestricted public exhibition, that is, 'V/U' certificate, after the excisions and modification indicated in Part II below:

   (1)__________
   (2)__________
   (3)__________
   (4)__________
   (5)__________

2. Further certified that the excisions and modifications imposed by the above panel have been actually carried out.

Chairman

Part II

1. Particulars of excisions and modifications subject to which the certificate has been granted :

2. This certificate has been issued under rule 35 of the Cinematograph (Certification) Rules, 1983 framed under the Cinematograph Act, 1952.

3. This certificate is valid only in respect of the video film.

4. Name of applicant

5. Name of producer

Date:

Chairman

FORM V
[See rule 35(A)]
GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION
Certificate for public exhibition restricted to ADULTS only
(Persons below 18 years not admitted)
Certificate No. dated

Part I

(Gauge)_______(Length)___________________Metres. (Reels)_____________
1. The following members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal, having examined the above firm, certify that it is fit for public exhibition restricted to adults only, that is, 'A' certificate, after the excisions and modifications indicated in Part II below.

\[(1)\] 
\[(2)\] 
\[(3)\] 
\[(4)\] 
\[(5)\]

2. Further certificate that the excisions and modifications imposed by the above panel have been actually carried out.

Chairman

Part II

1. Particulars of excisions and modifications subject to which the certificate has been granted:

2. This certificate has been issued under rule 35 of the Cinematograph (Certification) Rules, 1983 framed under the Cinematograph Act, 1952.

3. In the event of a copy of the film being prepared in a gauge other than that mentioned in the certificate, the certified length shall be deemed to be corresponding length appropriate to that gauge. However, this certificate is not valid for video films.

4. Name of applicant

5. Name of producer

Date:

Chairman

FORM V A

[See Rule 35(1)]

GOVERNMENT OF INDIA

CENTRAL BOARD OF FILM CERTIFICATION

Certificate for video film for public exhibition restricted to ADULTS only

(People below 18 years not admitted)

Certificate No—dated—

Part I

(Video film)

(Running time)

1. The following members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal, having examined the above video film, certify that it is fit for public exhibition restricted to adults only, that is, 'V/A' certificate, after the excisions and modifications indicated in Part II below.

\[(1)\] 
\[(2)\] 
\[(3)\] 
\[(4)\] 
\[(5)\] V/A

2. Further certified that the excisions and modifications imposed by the above panel have been actually carried out.

Chairman

Part II

1. Particulars of excisions and modifications subject to which the certificate has been granted:

2. This certificate has been issued under rule 35 of the Cinematograph (Certification) Rules, 1983 framed under the Cinematograph Act, 1952.

3. This certificate is valid only in respect of the video film.

4. Name of applicant

5. Name of producer

Date:

452 GI/95—12
FORM VI
(See rule 35(1))
GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

Certificate for unrestricted public exhibition with an endorsement of caution that the question as to whether any child below the age of 12 years may be allowed to see the film should be considered by the parents or guardian of such child.

Certificate No.......................................................... dated.........................

Part I

(Film)........................................................................
(Gauge)......................................................................

1. The following members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal, having examined the above film, certify that it is fit for public exhibition with an endorsement of caution that the question as to whether any child below the age of 12 years may be allowed to see the film should be considered by the parents or guardian of such child, that is, 'UA' certificate, after the excisions and modifications indicated in Part II below.

  (1)..............................................................
  (2)..............................................................
  (3)..............................................................
  (4)................................................................
  (5)................................................................

UA

2. Further certified that the excisions and modifications imposed by the above panel have been actually carried out.

Chairman

Part II

1. Particulars of excisions and modifications subject to which the certificate has been granted:

2. This certificate has been issued under rule 35 of the Cinematograph (Certification) Rules, 1983 framed under the Cinematograph Act, 1952.

3. In the event of a copy of the film being prepared in a gauge other than that mentioned in the certificate, the certified length shall be deemed to be corresponding length appropriate to that gauge. However, this certificate is not valid for video films.

4. Name of applicant

5. Name of producer

Chairman

Date:

FORM VI-A
(See rule 35(1))
GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

Certificate for video film for unrestricted public exhibition with an endorsement of caution that the question as to whether any child below the age of 12 years may be allowed to see the film should be considered by the parents or guardian of such child.

Certificate No.......................................................... dated.........................

Part I

(Video film)................................................................
(Running time)............................................................

1. The following members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal, having examined the above video film, certify that it is fit for unrestricted public exhibition with an endorsement of caution that the question as to whether any child below the age of 12 years may be allowed to see the film should be considered by the parents or guardian of such child, that is 'V/UA' certificate, after the excisions and modifications indicated in Part II below.

  (1)................................................................
  (2)................................................................
  (3)................................................................
  (4)................................................................
  (5)................................................................

V/UA
2. Further certified that the excisions and modifications imposed by the above panel have been actually carried out.

Chairman

Part II

1. Particulars of excisions and modifications subject to which the certificate has been granted:

2. This certificate has been issued under rule 35 of the Cinematograph (Certification) Rules, 1983 framed under the Cinematograph Act, 1952.

3. This certificate is valid only in respect of the video film.

4. Name of applicant

5. Name of producer

Chairman

Date:

FORM VII

GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

Certificate for public exhibition restricted to members of any profession or any class of persons.

Certificate No.--------------------------------------- dated----------------------

Part I

(Film)-------------------------------------

(Gauge)------------------------------------(Length)-----------------------------------Metres. (Reels)-------------------

1. The following members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal, having examine the above film, certify that it is fit for public exhibition restricted to the audiences consisting of-----------------------------------------that is, ‘S’ certificate, after the excisions and modifications indicated in Part II below.

   (i)-------------------------------------
   (ii)------------------------------------
   (iii)----------------------------------
   (iv)----------------------------------
   (v)----------------------------------

2. Further certified that the excisions and modifications imposed by the above panel have been actually carried out.

Chairman

Part II

1. Particulars of excisions and modifications subject to which the certificate has been granted:

2. This certificate has been issued under rule 35 of the Cinematograph (Certification) Rules, 1983 framed under the Cinematograph Act, 1952.

3. In the event of a copy of the film being prepared in a gauge other than that mentioned in the certificate the certified length shall be deemed to be corresponding length appropriate to that gauge. However, this certificate is not valid for video films

4. Name of applicant

5. Name of producer

Chairman

Date:
GOVERNMENT OF INDIA
CENTRAL BOARD OF FILM CERTIFICATION

Certificate for video film for public exhibition restricted to members of any profession or any class of persons.

Certificate No. -------------------------------------- dated ______________________

Part I

(Video film) --------------------------------------

(Running time) --------------------------------------

1. The following members of the Examining Committee/Revising Committee/Film Certification Appellate Tribunal, having examined the above video film, certify that it is fit for public exhibition restricted to the audiences consisting of ____________________________, that is, 'V/S' certificate, after the excisions and modifications indicated in Part II below:

   (1) ____________________________
   (2) ____________________________
   (3) ____________________________
   (4) ____________________________
   (5) ____________________________

2. Further certified that the excisions and modifications imposed by the above panel have been actually carried out.  

   Chairman

Part II

1. Particulars of excisions and modifications subject to which the certificate has been granted:

2. This certificate has been issued under rule 35 of the Cinematograph (Certification) Rules, 1983 framed under the "Cinematograph Act, 1952.

3. This certificate is valid only in respect of the video film.

4. Name of applicant

5. Name of producer

   Chairman

Date: ____________________________

[File No. 802/8/94-F(C)]]

PRADEEP GAUR, Desk Officer

Footnote: The principal rules were published vide No. GSR 381 (E) dated 9-5-83 in the Extraordinary Gazette of India, Part I. Section (i), and amended by:

   (i) GSR 83 (E) dated 28-2-84;
   (ii) GSR 413(E) dated 27-5-84;
   (iii) GSR 814(E) dated 13-12-84;
   (iv) GSR 772 dated 21-10-89;
   (v) GSR 702(E) dated 27-11-91
   (vi) GSR 67(E) dated 30-1-92
   (vii) GSR (E) dated
   (viii) GSR 603/E dated 30-8-94
   (ix) GSR 816/E dated 16-11-94
   (x) GSR 816/E dated 16-11-94